

अध्यक्ष महोदय: वह दूसरा सवाल है। आप मध्य प्रदेश में चले गये।

श्री बड़े : अदर केसिस से यह सवाल कवर हो जाता है।

Mr. Speaker: Other cases of this nature of throwing away of letters, not of money orders.

जलपान गृह

*६१४. श्री प्रकाशवीर शास्त्री : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार रेलवे स्टेशनों पर जलपान गृहों तथा चाय की दुकानों के पुराने ठेकों को नया करने के बजाय फिर से आवेदन पत्र ले कर नये ठेके देने का विचार कर रही है;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) जिन ठेकेदारों के विरुद्ध अब तक किसी प्रकार की कोई शिकायत नहीं है उनके ठेके किन कारणों से स्वतः नये नहीं कर दिये जाते ?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) to (c). Recently instructions were issued to Railway Administrations that fresh applications should be called for, instead of renewing old ones, in respect of contracts which have been in force for a period of six years in the case of vending and Refreshment rooms and ten years in the case of Restaurants and Restaurant cars.

The reason for this action is to find out whether, after such a long period, any person capable of giving better service is available.

श्री प्रकाशवीर शास्त्री : जब सरकार के पास इस तरह की जानकारी है कि कुछ स्टेशनों पर ऐसे ठेकेदार हैं जिन के विरुद्ध किसी प्रकार की शिकायत नहीं है तो क्या मैं

जान सकता हूं कि उन के लाइसेंस नये करने की आवश्यकता क्यों अनुभव हुई, और ऐसा क्यों किया जा रहा है ?

Mr. Speaker: He is asking about those who have been working satisfactorily and against whom there was no complaint.

Shri S. V. Ramaswamy: They would be taken into consideration and we would see whether the contract cannot be renewed.

श्री प्रकाशवीर शास्त्री : मेरा प्रश्न यह नहीं था। मेरा प्रश्न यह था कि जिन ठेकेदारों के खिलाफ कोई शिकायत है ही नहीं उन के लाइसेंस क्यों फिर से नये कराने की आवश्यकता हुई।

अध्यक्ष महोदय : जब मियाद खत्म हो गई तो नये तां होंगे ही। मियाद खत्म हो जाने के बाद वे नये क्यों न करायें।

श्री प्रकाशवीर शास्त्री : मियाद खत्म होने के कारण ऐसा नहीं किया जा रहा है। उन की नीति कुछ और है। वे दूसरों को लाना चाहते हैं उन को हटा कर।

अध्यक्ष महोदय : तब तो आप यह पूछिये कि क्या मियाद खत्म होने के पहले किसी के ठेके को टरमिनेट किया गया।

श्री प्रकाशवीर शास्त्री : क्या मैं जान सकता हूं कि समय में पहले आवेदन पत्र मांग कर नये लाइसेंस देने के लिये जो लोगों को आमंत्रित किया जा रहा है इस का क्या कारण है ?

Shri S. V. Ramaswamy: In the case of refreshment rooms and vending, the contract is for three years. In the case of restaurants and restaurant cars, it is for 5 years. Generally it is renewable provided certain conditions are observed.

Mr. Speaker: The question is whether there are some cases where tenders have been or are being invited

before the expiry of the term of lease of the previous contractor?

Shri S. V. Ramaswamy: I am not aware of that.

श्री त्रिदश्वर प्रसाद : यदि सरकार यह नई व्यवस्था इसलिये लागू करने जा रही है कि इस से जलपानगृहों का स्तर ऊंचा हो तो क्या सरकार ने इस तरह भी कोई ध्यान दिया है कि सरकार के नियंत्रण में जो जलपान-गृह चल रहे हैं उन के स्तर को ऊंचा करने के लिये भी कोई कदम उठाया जाये, यदि हां तो वह क्या है ?

Shri S. V. Ramaswamy: We are making a very determined effort to improve departmental catering.

श्री विश्राम प्रसाद : क्या ऐसे भी टी स्टाल और फूड स्टाल कई स्टेशनों पर हैं जिन को कोई मिनिस्टर या एम० पी० अपनी बीवियों के नाम से चला रहे हैं। यदि हां, तो उन की मियाद छः साल होगी या दस साल होगी।

अध्यक्ष महोदय : यह तो आप इन्सि-नुएशन कर रहे हैं।

श्री रामसेवक यादव : श्रीमाननीय मंत्री जी ने बतलाया कि अच्छी सेवा देने के लिये यह व्यवस्था की जा रही है। मैं जानना चाहूंगा कि क्या मंत्री महोदय के पास इस प्रकार की शिकायतें भी आई हैं कि ज्यादातर ठके जो हैं वे बिचौलियों को दिये गये हैं। उन की सब्जेक्टिंग हुई है, जिस के कारण अच्छी सेवा नहीं मिल रही है। इस सब-लेटिंग के विरुद्ध क्या कार्रवाई हो रही है।

Shri S. V. Ramaswamy: If there is sub-letting, the contract will be terminated. This is one of the conditions which has to be observed, namely, that there should not be any sub-letting. We would be thankful to hon. Members if they bring to our notice cases of sub-letting. If it is found that there is sub-letting, we will terminate the contract.

श्री रामसेवक यादव : बहुत सी जगहों पर कोई कार्रवाई नहीं हुई।

Shri Shree Narayan Das: May I know at what level the applications for giving contracts are decided?

Shri S. V. Ramaswamy: At various levels.

Mr. Speaker: What are those various levels?

Shri S. V. Ramaswamy: It is decided at the divisional level if the contract is small. If it is big, it is decided at higher level.

Shri A. P. Sharma: One of the recommendations of the Kripalani Committee to render better catering service to the travelling public was to have private catering side by side with departmental catering. May I know why that recommendation has not been implemented in most of the stations where there is departmental catering?

Shri S. V. Ramaswamy: On the Indian Railways, there are about 5000 private caterers still existing. We have got only 95 stations where there is departmental catering. Private catering is working side by side with departmental catering in certain stations.

Shri Ramachandra Ulaka: May I know the number of contractors railwaywise against whom complaints were lodged during the last year?

Shri S. V. Ramaswamy: I cannot give that information off-hand. A separate question may be asked.

Shri Bade: Is it a fact that in Bombay one ice-cream vendor was given a contract without calling tenders and the Public Accounts Committee has passed strictures against that contract? If so, what is the reason for renewing that contract without calling tenders and thereby putting the railways to a loss?

Shri S. V. Ramaswamy: It is in the report of the Public Accounts Committee. We are looking into it.

Shri Bade: What is the reply?

Mr. Speaker: Unless he sits down as soon as he puts the question, how can he hear the answer?

Shri S. V. Ramaswamy: I believe it is mentioned in the report of the Public Accounts Committee. We are looking into it.

Shri Ranga: Are we to understand that he said he is looking into it?

Mr. Speaker: The Public Accounts Committee have taken up that case and mentioned it in their report. They are looking into it and making enquiries.

Shri Ranga: Then there is no question of looking into it. They should know all the facts. They must have presented all the facts to the Public Accounts Committee.

Mr. Speaker: When it is brought to their notice in the report of the Public Accounts Committee they have to do something.

Shri Ranga: They have to express their regret for having done that.

Resources of Panchayati Raj Bodies

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- *616. { **Shrimati Savitri Nigam:**
Shri P. R. Chakraverti:

Will the Minister of Community Development and Cooperation be pleased to state the action taken on the basis of the Santhanam Committee Report on the raising of resources for the Panchayati Raj bodies by the State Governments?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): The report of the Santhanam Study Team on Panchayati Raj Finances was circulated to the States in August 1963 for their considered views on the Team's recommendations. Detailed replies have so far been received from the State Governments of Andhra

Pradesh, Gujarat, Madras, Maharashtra, Mysore and Uttar Pradesh. These States have accepted most of the recommendations having a bearing on the raising of resources by Panchayati Raj bodies. Replies from the remaining States are awaited.

Shrimati Savitri Nigam: May I know whether some of the States have also accepted the recommendation of creating a panchayati raj fund on the same pattern as in Rajasthan and, if the answer is in the affirmative, the names of those States?

Shri B. S. Murthy: All these matters are being discussed at various levels. As a matter of fact, the recommendations are nearly 114, out of which 4 relate to the Ministry at the Centre, such as the creation of the Panchayati Raj Finance Corporation, per capita assistance for the panchayats bodies and giving an extra amount of Rs. 400 crores in the Fourth Plan. These are being discussed. The other recommendations envisage that the zilla parishads, panchayat samitis and panchayats should raise more resources by taxation. They are also being processed.

Shrimati Savitri Nigam: Out of the States to which these recommendations were sent, how many have given permission to the panchayats to raise resources by levying various taxes?

Shri B. S. Murthy: As the hon. Member knows, there is panchayat legislation in every State under which powers are given to the panchayats to levy certain taxes.

श्री विभूति मिश्र : अभी मन्त्री जी ने जवाब दिया कि कुछ स्टेट्स ने माना है। तो मैं जानना चाहता हूँ कि जिन स्टेट्स ने नहीं माना है उनके सम्बन्ध में हमारी सरकार क्या कार्रवाई कर रही है।

Shri B. S. Murthy: It is not a question of not accepting. As I have already said, only six States have sent their replies.